# File No.15(31)2020/FoSCoS/RCD/FSSAlpt1-Part(4)

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# Food Safety and Standards Authority of India

(A Statutory Authority established under the Food Safety and Standards Act, 2006)

## (Regulatory Compliance Division)

FDA Bhawan, Kotla Road, New Delhi -110002 FoSCoS [https://foscos.fssai.gov.in]

Dated, 16th April, 2024

#### **Advisory**

#### Subject: Annual Return Submission by the Food Businesses -reg.

Reference is drawn to the Clause 2.1.13 of FSS (Licensing and Registration of Food Businesses) Regulations, 2011 which specifies the condition for submission of annual returns by manufacturers and importers by 31<sup>st</sup> May of every year for the food business activities conducted during the previous financial year. In this regard, food businesses shall note the following points while submitting Annual Return, in lieu of the orders issued by FSSAI from time to time:

- **Eligible FBOs:** Manufacturers [including Repacker and Relabeller], Importer and Manufacturer-Exporter
- Last Date without penalty: 31st May every year
- Acceptable Mode of Submission: Online through FoSCoS only
- Penalty for non-submission: Rs. 100 per day wef 1st June
- Maximum Penalty: 5 times the Annual License Fee
- Provision to file Revised Annual Return: Yes
  - Without Fee, if revised upto 31st May
  - With Fee, if revised between 1st June and 31st March of following year.
    Refer FSSAI Order dated 8th January 2024.
- 2. In view of the above, it is advised to all the eligible Food Business Operators to strictly adhere to the timeline for filing Annual Return. It is to further mentioned that no request for waiver of penalty in case of delay / non-submission of Annual Return shall be considered.
- 3. If required, food business operators may seek help of Food Safety Mitra for assistance in filing Annual Returns at the fixed charge of Rs. 500. The details of Food

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Safety Mitra can be obtained from FoSCoS Homepage.

4. This issues with the approval of competent authority.

(Rakesh Kumar)

Director (Regulatory Compliance)

#### To:

- 1. All Food Business Operators, Associations, Food Safety Mitra, and other stakeholders
- 2. Commissioners of Food Safety of all States/UTs
- 3. Directors of all Regional Offices, FSSAI

## **Copy for information to:**

- 1. PPS to Chairperson, FSSAI
- 2. PS to CEO, FSSAI
- 3. CTO for uploading on FSSAI website